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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH, KOLKATA

O.A. 663/2018

PARTICULARS OF THE APPLICANT:

Sri Soumen Ghosh, son of Khagendra Nath Ghosh, aged about 39 years, working as Track maintainer-II, under SSE/pw/NALHATI, Howrah Division, Eastern Railway, residing at Village and Post Office - Ranipathar, District - Birbhum, Pin 731 133, West Bengal.

..... APPLICANT

VERSUS

- (i) The Union of India, through General Manager, Eastern Railway, Fairlie Place, Kolkata 700 001
- (ii) The Chairman, Railway Recruitment Cell, Eastern Railway, 56, C. R. Avenue, Kolkata 700021
- (iii) Senior Divisional Personnel Officer, Eastern Railway, Howrah Division, Howrah 1
- (iv) Senior Divisional Engineer, Eastern Railway, Howrah 1
- (v) Senior Divisional Engineer/Co-ordination, Howrah

..... RESPONDENTS

1.

Ad

No. O.A. 350/00663/2018

Date of order: 5.6.2018

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. S. Banerjee, Counsel

**O R D E R (Oral)**

**A.K. Patnaik, Judicial Member:**

Heard Mr. A. Chakraborty, Ld. Counsel for the applicant and Mr. S.

Banerjee, Ld. Counsel for the official respondents.

2. This OA has been filed by the applicant, Shri Soumen Ghosh, Son of Khagendra Nath Ghosh, praying for the following reliefs:

"i) An order do issue directing the respondents to prepare replacement panel and to include the name of the applicant in the panel of successful candidate for promotion to the post of Station Master. Since two empanelled candidates were declared unsuitable in the medical test."

3. The facts in a nut shell as per Mr. Chakraborty, Ld. Counsel for the applicant, are that applications were invited for conducting on line GDCE for SM by Railway Recruitment Cell, Eastern Railway. Call letters for appearing in the GDCE for Station Master were issued. Thereafter a panel was prepared for appointment to the post of Station Master. The applicant's name was not included in the said list. He preferred a representation dated 21.2.2018, which is still pending consideration.

4. Mr. Chakraborty, Ld. Counsel for the applicant submitted that the grievance of the applicant would be more or less addressed if a specific order is passed by directing the concerned authority i.e. respondent No. 3 or any other competent authority to consider and dispose of the representation dated 21.2.2018 within a specific time frame.

5. Therefore, I dispose of this O.A. by directing the respondent No. 3 or any other competent authority that, if any, such representation as claimed by the applicant has been preferred on 21.2.2018 and the same is still pending



consideration, then the same may be considered and disposed of within a period of four weeks from the date of receipt of this order.

6. Though I have not entered into the merits of the case still then I hope and trust that after such consideration, if the applicant's grievance is found to be genuine, then expeditious steps may be taken by the concerned respondent No. 3 or any other competent authority within a further period of four weeks from the date of such consideration to extend the benefits to the applicant. However, if in the meantime, the said representation stated to have been preferred on 21.2.2018 has already been disposed of then the result thereof be communicated to the applicant within a period of 2 weeks from the date of receipt of a copy of this order.

7. With the aforesaid observation and direction, the O.A. is disposed of.

8. As prayed for by Mr. Chakraborty, Ld. Counsel a copy of this order along with paper book be transmitted to the respondent No. 3 or any other competent authority by speed post for which Mr. Chakraborty undertakes to deposit necessary cost in the Registry by this week.

(A.K. Patnaik)  
Judicial Member

SP